

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/GT/2023

Subject : Petition under section 79(1)(f) read with Sections 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.

Petitioner : Spectrum Power Generation Limited

Respondents : APTRANSCO and 8 others

Date of Hearing : **30.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Matrugupta Mishra, Advocate, SPGL
Shri Nipun Dave, Advocate, SPGL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for approval of the tariff of the project of the Petitioner. He also submitted that post bifurcation of the State of Andhra Pradesh (as Andhra Pradesh and Telangana), this, Commission has the jurisdiction to regulate the tariff in terms of Section 79(1)(b) of the Electricity Act, 2003.

2. In response to a specific query of the Commission with regard to limitation, the learned counsel for the Petitioner clarified that pursuant to the order dated 31.12.2018 of the Hon'ble High Court of AP & Telangana upholding the jurisdiction of this Commission, this matter was transferred from APERC and thus covered under Section 14 of the Limitation Act, 1963.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as follows:

- (a) Admit and Issue notice, subject to the question of 'maintainability' of the petition;
- (b) The Petitioner is directed to file the following additional information on or before **4.12.2023**, after serving a copy to the Respondents:
 - (a) *COD of each unit of the generating station.*
 - (b) *The computation of IDC with quarterly intervals (including intervals at drawl of loan, repayment of loan and interest rate resets) duly certified by the auditor with editable soft copy in excel with linkage and formulas of the calculations.*



- (c) *The statement showing date-wise details of loan drawls, repayments and the applicable rate of interest along with resets, if any, in respect of each loan duly supported by documentary evidence. This shall be in reconciliation with the computation submitted under para (b) above.*
- (d) *In the case of foreign loans following details, in reconciliation with the computation submitted under para (b) above:*
- i. Date and amount of drawl and corresponding exchange rate with respect to each date of drawl.*
 - ii. Date and amount of repayment of loan and interest rate repayments; and corresponding exchange rate with respect to each date of repayment.*
 - iii. Documentary evidence in support of the exchange rates.*
 - iv. Detailed calculation of FERV, duly certified by the Auditor.*
- (e) *Detailed calculation and basis of allocation of IDC to each unit.*
- (f) *Statement of quarter-wise cash expenditure position, since the infusion of funds up to COD.*
- (g) *Statement of Liabilities as on SCOD and Actual COD as per annex-I.*
- (h) *Statement pertaining to IEDC as on SCOD and Actual COD as per annex-II.*

4. The Respondents shall file their replies on 'maintainability' as well as on 'merits' on or before **28.12.2023**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **16.1.2024**. The parties shall complete their pleadings within the due dates mentioned, and no extension of time shall be granted.

5. The matter will be listed for hearing on **9.2.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)



Statement of Liabilities as on SCOD and as on actual COD

Name of the Petitioner -----

Name of the Generating Station -----

(Amount in Rs. Lakh)

S. No.	Particulars	As on Scheduled COD	As on Actual COD
1	Capital Cost on Accrual basis		
2	Liabilities included in above		
3	Capital Cost on Cash basis		



Incidental Expenditure up to SCOP and up to Actual/anticipated COD

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs. Lakh)

s. No.	Parameters	As on Scheduled COD	As on actual COD/ anticipated COD
A	Head of Expenses:		
1	Employees' Benefits Expenses		
2	Finance Costs		
3	Water Charges		
4	Communication Expenses		
5	Power Charges		
6	Depreciation		
7	Other Office and Administrative Expenses		
8	Others (Please Specify Details)		
9	Other Pre-Operating Expenses		
...			
B	Total Expenses		
	Less: Income from sale of tenders		
	Less: Income from guest house		
	Less: Income recovered from Contractors		
	Less: Interest on Deposits		

